

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**OA NO.3508/2017
MA NO.3735/2017
MA NO.3736/2017**

New Delhi this the 18TH day of May, 2018

**HON'BLE MR. JUSTICE DINESH GUPTA, CHAIRMAN
HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)**

O.P. Nebhnani,
S/o Shri R.D. Nebhnani,
Chief Signal & Telecommunication
Engineer, Northeast Frontier Railway,
Maligaon, Guwahati.
Mobile No.9957550800.
Resident of Care of Shri Kamal
Harpalani, E 132, Masjid Moth,
New Delhi-110048.

...Applicant

(By Advocate: Mr. P.S. Nerwal)

VERSUS

1. Union of India
Through Secretary,
Ministry of Railways,
(Railway Board),
Rail Bhawan, Raisina Road,
New Delhi-110001.
2. Union of India,
Through Secretary,
Dept. of Personnel & Training,
North Block,
New Delhi -110001.
3. Chairman and Managing Director,
Mumbai Railway Vikas Corporation Ltd.,
2nd Floor, Churchgate Station Building,
Churchgate, Mumbai-400021. ...Respondents

(By Advocate: Mr. Deepak Jain, Senior Counsel with Ms. Twisha
Issar and Mr. Duli Chand)

ORDER (ORAL)

HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)

The applicant through the medium of the OA has claimed for the following reliefs:

"Direct the respondents to conduct the review DPC in the case of the applicant and grant promotion to NFHAG and HAG to the applicant by considering the APAR 2012-13 as "Outstanding" from the date his junior/s has/have been promoted to NFHAG and HAG respectively."

2. Learned counsel for the respondents submitted that the NFHAG has already been granted to the applicant and HAG is under process. Learned counsel for the applicant stated that the applicant submitted a representation dated 07.02.2017 (Annexure A-2) to the Secretary, Railway Board, which has not been decided. He submitted that the applicant will be satisfied at this stage if a time bound direction is given to respondent No.1 to decide his representation dated 07.02.2017 (Annexure A-2).

3. Having regard to the submission made, without going into the merits of the case, the OA is disposed of with the direction to respondent no.1 to decide Annexure A-2 representation dated 07.02.2017 and dispose of the same through a speaking order within a period of two months from the date of receipt a copy of this Order.

4. Needless to say that the applicant would have liberty to take remedial measure as available in law, in case, he remains unsatisfied with the order passed by the respondents.

5. In view of the above, OA is disposed of and all MAs also stand disposed of.

(K.N. Shrivastava)
Member (A)

(Justice Dinesh Gupta)
Chairman

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